

## **PRISONS ACT, 1894**

**9 of 1894**

**[22nd March, 1894]**

### CONTENTS

#### **CHAPTER 1 :- PRELIMINARY**

1. Title, extent and commencement
2. Repeal
3. Definitions

#### **CHAPTER 2 :- MAINTENANCE AND OFFICERS OF PRISONS**

4. Accommodation for prisoners
5. Inspector General
6. Officers of prisons
7. Temporary accommodation for prisoners

#### **CHAPTER 3 :- DUTIES OF OFFICERS**

8. Control and duties of officers of prisons
9. Officers not to have business dealing with prisoners
10. Officers not to be interested in prison contracts
11. Superintendent
12. Records to be kept by Superintendent
13. Duties of Medical Officer
14. Medical Officer to report in certain cases
15. Report on death of prisoner
16. Jailer
17. Jailer to give notice of death of prisoner
18. Responsibility of Jailer
19. Jailer to be present at night
20. Powers of Deputy and Assistant Jailers
21. Duties of gate-keeper
22. Subordinate officers not to be absent without leave
23. Convict officer

#### **CHAPTER 4 :- ADMISSION, REMOVAL AND DISCHARGE OF PRISONERS**

24. Prisoners to be examined on admission
25. Effects of prisoners
26. Removal and discharge of prisoners

## **CHAPTER 5 :- DISCIPLINE OF PRISONERS**

- 27. Separation of prisoners
- 28. Association and segregation of prisoners
- 29. Solitary confinement
- 30. Prisoners under sentence of death

## **CHAPTER 6 :-FOOD, CLOTHING AND BEDDING OF CIVIL AND UNCONVICTED CRIMINAL PRISONERS**

- 31. Maintenance of certain prisoners from private sources
- 32. Restriction on transfer of food and clothing between certain prisoners
- 33. Supply of clothing and bedding to civil and unconvicted criminal prisoners

## **CHAPTER 7 :- EMPLOYMENT OF PRISONERS**

- 34. Employment of civil prisoners
- 35. Employment of criminal prisoners
- 36. Employment of criminal prisoners sentenced to simple imprisonment

## **CHAPTER 8 :- HEALTH OF PRISONERS**

- 37. Sick prisoners
- 38. Record of directions of Medical Officer
- 39. Hospital

## **CHAPTER 9 :- VISITS TO PRISONERS**

- 40. Visits to civil and unconvicted criminal prisoners
- 41. Search of visitors

## **CHAPTER 10 :- OFFENCES IN RELATION TO PRISONS**

- 42. Penalty, for introduction or removal of prohibited articles into or from prison and communication with prisoners
- 43. Power to arrest for offence under section 42.
- 44. Publication of penalties

## **CHAPTER 11 :- PRISON-OFFENCES**

- 45. Prison-offences
- 46. Punishment of such offences
- 47. Plurality of punishment, under section 46
- 48. Award of punishments under sections 26 and 27
- 49. Punishments to be in accordance with foregoing sections
- 50. Medical Officer to certify to fitness of prisoner for punishment
- 51. Entries in punishment-books
- 52. Procedure on committal of heinous offence
- 53. Whipping
- 54. Offences by prison subordinates

## **CHAPTER 12 :- MISCELLANEOUS**

55. Extramural custody, control and employment of prisoners
56. Confinement in irons
57. Confinement of prisoners under sentence of transportation in irons.
58. Prisoners not to be found by Jailer except under necessity
59. Power to make rules
60. Power of Local Government to make rules
61. Exhibition of copies of rules
62. Exercise of powers of Superintendent and Medical Officer

### **SCHEDULE 1 :- 1**

## **PRISONS ACT, 1894**

**9 of 1894**

**[22nd March, 1894]**

"There are at present four different Acts in force for the regulation of jails in British India and for the enforcement of discipline therein. These Acts differ inter se in various important points, namely, as to the jail-offences enumerated in them, as to the punishments which might be inflicted for these offences, and as to the authorities competent to inflict these punishments. In consequence divergent systems of jail management have grown up in the several provinces, whereby there has been a sacrifice of that, uniform enforcement of sentences of imprisonment which effective general administration requires. The object of this Bill is to repeal the four local Acts and to prescribe a uniform system of prison management in India. The Bill is mainly (based) on Act XXVI of 1870, (an Act to amend the law relating to Prisons), which is in force in the North-Western Provinces and Oudh. the Punjab, the Central Provinces, Coorg and Burma, with amendments embodying the conclusions arrived at by the Government of India on the Report of the Jail Committee of 1889 and the Report of the Prison Conference of 1892, as stated in the Resolution recorded in the Home Department of the 9th November, 1892, and in the Circular letter to Local Governments and Administrations, dated the 25th March, 1893, to which it appeared necessary to give legislative form." Gazette of India, 1894. Pan V, page 14.

### CHAPTER 1 PRELIMINARY

#### **1. Title, extent and commencement :-**

(1) This Act may be called The Prisons Act, 1894.

[(2) It extends to the whole of India except [the territories which, immediately before the 1st November, 1956, were comprised in Part B States];] and

(3) It shall come into force on the First day of July, 1894.

(4) Nothing in this Act shall apply to civil jails in the [State] of Bombay [as it existed immediately before the 1st November, 1956] outside the city of Bombay, and those jails shall continue to be administered under the provisions of sections 9 and 16 (both inclusive) of Bombay Act 2 of 1874, as amended by subsequent enactments.

## **2. Repeal :-**

Repealed by the Repealing Act, 1938 (1 of 1938), S. 2 and Schedule.]

## **3. Definitions :-**

In this Act-

(1) "prison" means any jail or place used permanently or temporarily under the general or special orders of a State Government for the detention of prisoners, and includes all lands and buildings appurtenant thereto, but does not include-

(a) any place for the confinement of prisoners who are exclusively in the custody of the police;

(b) any place specially appointed by the State Government under S.541 of Code of Criminal Procedure, 1973; or

(c) any place which has been declared by the State Government, by general or special order, to be a subsidiary jail;

## **CHAPTER 2**

### **MAINTENANCE AND OFFICERS OF PRISONS**

## **4. Accommodation for prisoners :-**

'- The State Government shall provide, for the prisoners in the territories under such Government, accommodation in prisons constructed and regulated in such manner as to comply with the requisitions of this Act in respect of the separation of prisoners.

## **5. Inspector General :-**

An Inspector General shall be appointed for the territories subject to each State Government, and shall exercise, subject to the orders

of the State Government, the general control and superintendence of all prisons situated in the territories under such Government. .

#### **6. Officers of prisons :-**

For every prison there shall be superintendent, a Medical Officer (who may also be the Superintendent), a Medical Subordinate, a Jailer and such other officers as the [State] Government thinks it necessary: Provided that <sup>1</sup> [the [State] Government Of Bombay may [\* \* \*] declare by order in writing that in any prison specified in the order the office of Jailer shall be held by the person appointed to be Superintendent.

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

#### **7. Temporary accommodation for prisoners :-**

Whenever it appears to the Inspector-General that the number of prisoners in any prison is greater than ('which) can conveniently or safely be kept therein, and it is not convenient to transfer the excess number of some other prison, or whenever from the outbreak of epidemic disease within any prison, or for any other reason, it is desirable to provide for the temporary shelter and safe custody of any prisoners, provision shall be made, by such officer and in such manner as the <sup>1</sup> [State] Government may direct,, for the shelter and safe custody; in temporary prisons of so many of the prisoners as cannot be conveniently or safely kept in the prison.

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

### CHAPTER 3

#### DUTIES OF OFFICERS

#### **8. Control and duties of officers of prisons :-**

All officers of a prison shall obey the directions of the Superintendent; all officers subordinate to the Jailer shall perform such duties as may be imposed on them by the Jailer with the sanction of the Superintendent or be prescribed by rules under section <sup>1</sup> [59].

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

#### **9. Officers not to have business dealing with prisoners :-**

No officer of a prison shall sell or let, nor shall any person in trust for or employed by him sell Or let, of derive any benefit from

selling or letting, any article to any prisoner or have any money or other business dealings, directly' or indirectly, with any prisoner.

**10. Officers not to be interested in prison contracts :-**

No officer of a prison shall, nor shall any person in trust for or employed by him, have any interest, direct, or indirect, in any contract for the supply of the prison; nor shall he derive any benefit, directly or indirectly, from the sale or purchase of any article on behalf of the prison or belonging to a prisoner

**11. Superintendent :-**

(1) Subject to the orders of the Inspector General, the Superintendent shall manage the prison in all matters relating to discipline, labour, .expenditure, punishment and control.

(2) Subject to such general or special directions as may be given by the State Government, the Superintendent of a prison other than a central prison or a prison situated in a presidency-town shall obey all orders not inconsistent with this Act or any rule thereunder which may be given respecting the prison by the District Magistrate, and shall-repocht to the Inspector General all such orders and the action taken thereon.

**12. Records to be kept by Superintendent :-**

The Superintendent shall keep, or cause to be kept, the following records:-

(1) a register of prisoners admitted;

(2) a book showing when each prisoner is to' be released;

(3) a punishment book for the entry of the punishments inflicted on prisoners for prison-offences;

(4) a visitors' book for the entry of any observations made by the visitors touching any matters connected with the administration of the prison;

(5) a record of the money and other articles taken from prisoners; and all such other records as may be prescribed by rules under section 59 <sup>1</sup> [\* \*].

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

**13. Duties of Medical Officer :-**

Subject to the control of the Superintendent, the Medical officer

shall have charge of the sanitary administration of the prison, and shall perform such duties as may be prescribed by rules made by the <sup>1</sup> [State] Government under section [59].

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

**14. Medical Officer to report in certain cases :-**

Whenever the Medical Officer has reason to believe that the mind of a prisoner is, or is likely to be, injuriously affected by the discipline or treatment to which he is subjected, the Medical Officer shall report the case in writing to the Superintendent, together with such observations as he may think proper. This report, with the orders of the Superintendent thereon, shall forthwith be sent to the Inspector General for information.

**15. Report on death of prisoner :-**

On the death of any prisoner, the Medical Officer shall forthwith record in a register the following particulars, so far as they can be ascertained, namely :-

- (1) the day on which the deceased first complained of illness or was observed to be ill.
- (2) the labour, if any, on which he was engaged on that day.
- (3) the scale of his diet on that day,
- (4) the day on which he was admitted to hospital,
- (5) the day on which the Medical-Officer was first informed of the illness,
- (6) the nature of the disease,
- (7) when the deceased was last seen before his death by the Medical officer or Medical Subordinate,
- (8) when the prisoner died, and
- (9) (in cases where a post-mortem examination is made) an account of the appearances after death, together with any special remarks that appear to the Medical Officer to be required.

**16. Jailer :-**

- (1) The Jailer shall reside in the prison, unless the Superintendent permits him in writing to reside elsewhere.

(2) The Jailer shall not, without the Inspector General's sanction in writing, be concerned in any - . other employment.

**17. Jailer to give notice of death of prisoner :-**

Upon the death of a prisoner, the Jailer shall give immediate notice thereof to the Superintendent and the Medical Subordinate.

**18. Responsibility of Jailer :-**

The Jailer shall be responsible for the safe custody of the records to be kept under section 12 , for the commitment warrants and all other documents confided to his care, and for the money and other articles taken from prisoners.

**19. Jailer to be present at night :-**

The Jailer shall not be absent from the prison for a night without permission in writing from the Superintendent but. if absent without leave for a night from unavoidable necessity, he shall immediately report the fact and the cause of it to the Superintendent.

**20. Powers of Deputy and Assistant Jailers :-**

Where a Deputy Jailer or Assistant Jailer is appointed to a prison, he shall, subject to the orders of the Superintendent, be competent to perform any of the duties, and be subject to all the responsibilities, of a Jailer under this Act or any rule thereunder.

**21. Duties of gate-keeper :-**

The officer acting as gate-keeper, or any other officer of the prison, may examine anything carried in or out of the prison, and may stop and search or cause to be searched any person suspected of bringing any prohibited article into or out of the prison, or of carrying out any ' property belonging to the prison, and if any such article or property be found, shall give immediate ! notice thereof to the Jailer

**22. Subordinate officers not to be absent without leave :-**

Officers subordinate to the Jailer shall not be absent from the prison without leave from the Superintendent or from the Jailer.

**23. Convict officer :-**

Prisoners who have been appointed as officers of prisons shall be deemed to be public servants within the meaning of Indian Penal Code, 1860 .

CHAPTER 4

ADMISSION, REMOVAL AND DISCHARGE OF PRISONERS

## **24. Prisoners to be examined on admission :-**

(1) Whenever a prisoner is admitted into prison, he shall be searched, and all weapons and prohibited articles shall be taken from him.

(2) Every criminal prisoner shall also, as soon as possible after admission, be examined under the general or special orders of the Medical Officer, who shall enter or cause to be entered in a book, to be kept by the Jailer, a record of the state of the prisoner's health, and of any wounds or marks on his person, the class of labour he is fit for if sentenced to rigorous imprisonment, and any observations which the Medical Officer thinks fit to add.

(3) In the case of female prisoners the search and examination shall be carried out by the matron under the general or special orders of the Medical Officer.

## **25. Effects of prisoners :-**

All money or other articles in respect whereof no order of a competent Court has been made, and which may with proper authority be brought into the prison by any criminal prisoner or sent to the prison for his use, shall be placed in the custody of the Jailer.

## **26. Removal and discharge of prisoners :-**

(1) All prisoners, previously to being removed to any other prison, shall be examined by the Medical Officer.

(2) No prisoner shall be removed from one prison to another unless the Medical Officer certifies that the prisoner is free from any illness rendering him unfit for removal.

(3) No prisoner shall be discharged against his will from prison, if labouring under any acute or dangerous distemper, nor until, in the opinion of the Medical Officer, such discharge is safe.

## **CHAPTER 5**

### **DISCIPLINE OF PRISONERS**

## **27. Separation of prisoners :-**

The requisitions of this Act with respect to the separation of prisoners are as follows :-

(1) in a prison containing female as well as male prisoners, the females shall be imprisoned in separate buildings, or separate parts

of the same building, in such manner as to prevent their seeing, or conversing or holding any intercourse with, the male prisoners;

(2) in a prison where male prisoners under the age of <sup>1</sup> [twenty-one] are confined, means shall be provided for separating them altogether from the other prisoners and for separating those of them who have arrived at the age of puberty from those who have not;

(3) unconvicted criminal prisoners shall be kept apart from convicted criminal prisoners; and

(4) civil prisoners shall be kept apart from criminal prisoners.

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

### **28. Association and segregation of prisoners :-**

Subject to the requirements of the last foregoing section, convicted criminal prisoners may be confined either in association or individually in cells or partly in one way and partly in the other.

### **29. Solitary confinement :-**

No cell shall be used for solitary confinement unless it is furnished with the means of enabling the prisoner to communicate at any time with an officer of the prison, and every prisoner so confined in a cell for more than twenty-four hours, whether as a punishment or otherwise, shall be visited at least once a day by the Medical Officer or Medical Subordinate.

### **30. Prisoners under sentence of death :-**

(1) Every prisoner under sentence of death shall immediately on his arrival in the prison after sentence, be searched by, or by order of, the Jailor and all articles shall be taken from him which the Jailor deems it dangerous or inexpedient to leave in his possession.

(2) Every such prisoner shall be confined in a cell apart from all other prisoners, and shall be placed by day and by night under the charge of a guard.

## **CHAPTER 6**

### **FOOD, CLOTHING AND BEDDING OF CIVIL AND UNCONVICTED CRIMINAL PRISONERS**

### **31. Maintenance of certain prisoners from private sources :-**

A civil prisoner or an unconvicted criminal prisoner shall be permitted to maintain himself, and to purchase, or receive from

private sources at prop. c hours, food, clothing, bedding or other necessaries, but subject to examination and to such rules as may be approved by the Inspector General.

**32. Restriction on transfer of food and clothing between certain prisoners :-**

No part of any food, clothing, bedding or other necessaries belonging to any civil or unconvicted criminal prisoner shall be given, hired or sold to any other prisoner; and any prisoner transgressing the provisions of this section shall lose the privilege of purchasing food or receiving it from private sources, for such time as the Superintendent thinks proper.

**33. Supply of clothing and bedding to civil and unconvicted criminal prisoners :-**

(1) Every civil prisoner and unconvicted criminal prisoner unable to provide himself with sufficient clothing and bedding shall be supplied by the Superintendent with such clothing and bedding as may be necessary.

(2) When any civil prisoners as been committed to prison in execution of a decree in favour of private person, such person, or his representative, shall, within forty-eight hours after the receipt by him of a demand in writing, pay to the Superintendent the cost of clothing and bedding so supplied to the prisoner; and in default of such payment the prisoner may be released.

CHAPTER 7

EMPLOYMENT OF PRISONERS

**34. Employment of civil prisoners :-**

(1) Civil prisoners may, with the Superintendent's permission, work and follow any trade . profession.

(2) Civil prisoners finding their own implements, and not maintained at the expense of the prison, shall be allowed to receive the whole of their earnings; but the earnings of such as are furnished with implements or are maintained at the expense of the prison shall be subject to a deduction, to be determined by the Superintendent, for the use of implements and the cost of maintenance.

**35. Employment of criminal prisoners :-**

(1) No criminal prisoner sentenced to labour or employed on labour

at his own desire shall, except on an emergency with the sanction in writing of the Superintendent'.;nt. be kept to labour for more than nine hours in any one day.

(2) The Medical Officer shall from time to time examine the labouring prisoners while they are employed, and shall at least once in every fortnight cause to be recorded upon the history-ticket of each prisoner employed on labour the weight of such prisoner at the time.

(3) When the Medical Officer is of opinion that the health of any prisoner suffers from employment on any kind or class of labour, such prisoner shall not be employed on that labour but shall be placed on such other kind or class of labour as the Medical Officer may consider suited for him.

### **36. Employment of criminal prisoners sentenced to simple imprisonment :-**

Provision shall be made by the Superintendent for the employment (as long as they so desire) of all criminal prisoners, sentenced to simple imprisonment; but no prisoner not sentenced to rigorous imprisonment shall be punished for neglect of work excepting by such alteration in the scale of diet as may be established by the rules of the prison in the case of neglect of work by such a prisoner.

## CHAPTER 8

### HEALTH OF PRISONERS

### **37. Sick prisoners :-**

(1) The names of prisoners desiring to see the Medical Subordinate or appearing out of health in mind or body shall, without delay, be reported by the officer in immediate charge of such prisoners to the Jailer.

(2) The Jailer shall, without delay, call the attention of the Medical Subordinate to any prisoners desiring to see him, or who is ill, or whose state of mind or body appears to require attention, and shall carry .:ito effect all written directions given by the Medical Officer or Medical Subordinate respecting alterations of the discipline or treatment of any such prisoner.

### **38. Record of directions of Medical Officer :-**

All directions given by the Medical Officer or Medical Subordinate in relation to any prisoner, with the exception of orders for the supply of medicines or directions relating to such matters as are carried

into effect by the Medical Officer himself or under his superintendence, shall be entered day by day in the prisoner's history-ticket or in such other record as the <sup>1</sup> [State] Government may by rule direct, and the Jailer shall make an entry in its proper place stating in respect of each direction the fact of its having been or not having been complied with, accompanied by such observations, if any, as the Jailer thinks fit to make, and the date of the entry.

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

### **39. Hospital :-**

In every prison an hospital or proper place for the reception of sick prisoners shall be provided.

## CHAPTER 9

### VISITS TO PRISONERS

### **40. Visits to civil and unconvicted criminal prisoners :-**

Due provision shall be made for the admission, at proper times and under proper restrictions, into every prison of persons with whom civil or unconvicted criminal prisoners may desire to communicate, care being taken that so far as may be consistent with the interests of justice, prisoners under trial may see their duly qualified legal advisers without the presence of any other person.

### **41. Search of visitors :-**

(1) The Jailer may demand the name and address of any visitor to a prisoner, and, when the Jailer has any ground for suspicion, may search any visitor, or cause him to be searched, but the search shall not be made in the presence of any prisoner or of another visitor.

(2) In case of any such visitor refusing to permit himself to be searched, the Jailer may deny him admission; and the grounds of such proceeding, with the particulars thereof, shall be entered in such record as the <sup>1</sup> [State] Government may direct

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

## CHAPTER 10

### OFFENCES IN RELATION TO PRISONS

### **42. Penalty, for introduction or removal of prohibited**

## **articles into or from prison and communication with prisoners :-**

Whoever, contrary to an' rule under section <sup>1</sup> [59] introduces or removes or attempts by any means whatever to introduce or remove, into or from any prison, or supplies or attempts to supply to any prisoner outside the limits of a prison, any prohibited article, and every officer of a prison who, contrary to any such rule, knowingly suffers any such article to be introduced into or removed from any prison, to be possessed by any prisoner, or to be supplied to any prisoner outside the limits of a prison, and whoever, contrary to any such rule, communicate or attempts to communicate with any prisoner, and whoever abets any offence made punishable by this section, shall, on conviction before a Magistrate, be liable to imprisonment for a term not exceeding six months, or to fine not exceeding two hundred rupees or to both.

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

### **43. Power to arrest for offence under section 42. :-**

When any person, in the presence of any officer of a prison, commits any offence specified in the last foregoing section, and refuses on demand of such officer to state his name and residence, or gives a name or residence which such officer knows, or has reason to believe, to be false, such officer may arrest him, and shall without unnecessary delay make him over to a Police-office], and thereupon such Police-officer shall proceed as if the offence had been committed in his presence.

### **44. Publication of penalties :-**

The Superintendent shall cause to be affixed, in a conspicuous place outside the prison, a notice in English and the Vernacular setting forth the acts prohibited under section 42 and the penalties incurred by their commission.

## **CHAPTER 11**

### **PRISON-OFFENCES**

### **45. Prison-offences :-**

The following acts are declared to be prison-offences when committed by a prisoner:-

(1) such wilful disobedience to any regulation of the prison as shall have been declared by rules made under section 59 to be a prison-offence;

- (2) any assault or use of criminal force;
- (3) the use of insulting or threatening language;
- (4) immoral or indecent or disorderly behaviour;
- (5) wilfully disabling himself from labour;
- (6) contumaciously refusing to work;
- (7) filing, cutting, altering or removing handcuffs, fetters or bars without due authority;
- (8) wilful idleness or negligence at work by any prisoner sentenced to rigorous imprisonment;
- (9) wilful mismanagement of work by any prisoner sentenced to rigorous imprisonment;
- (10) wilful damage to prison-property;
- (11) tampering with or defacing history-tickets, records or documents;
- (12) receiving, possessing or transferring any prohibited article;
- (13) feigning illness;
- (14) wilfully bringing a false accusation against any officer or prisoner;
- (15) omitting or refusing to report, as soon as it comes to his knowledge, the occurrence of any fire, any plot or conspiracy, any escape, attempt or preparation to escape, and any attack or preparation for attack upon any prisoner or prison-official; and
- (16) conspiring to escape, or to assist in escaping, or to commit any other of the offences aforesaid.

**46. Punishment of such offences :-**

The Superintendent may examine any person touching any such offence, and determine thereupon, and punish such offence by -

- (1) a formal warning;
- (2) change of labour to some more irksome or severe form [for such period as may be prescribed by rules made by the <sup>1</sup> [State Government]];
- (3) hard labour for a period not exceeding seven days in the case

of convicted criminal prisoners not sentenced to rigorous imprisonment;

(4) such loss of privileges admissible under the remission system for the time being in force as may be prescribed by rules made by the [State Government];

(5) the substitution of gunny or other coarse fabric for -clothing of other material, not being woollen, for a period which shall not exceed three months;

(6) imposition of handcuffs of such pattern and weight, in such manner and for such period, as may be prescribed by rules made by the [State Government];

[State Government];

(8) separate confinement for any period not exceeding [three] months;

(9) penal diet,- that is, restriction of diet in such manner and subject to such conditions regarding labour as may be prescribed by the State Government : Provided that such restriction of diet shall in no case be applied to a prisoner for more than ninety- six consecutive hours, and shall not be repeated except for a fresh offence nor until after an interval of one week;

(10) cellular confinement for any period not exceeding fourteen days : Provided that after each period of cellular confinement an interval of not less-duration than such period must elapse before the prisoner is again sentenced to cellular or solitary confinement;

[( 11)] penal diet as defined in clause (9) combined with [cellular] confinement [\* \*];

[( 12)] whipping, provided that the number of stripes shall not exceed thirty : Provided that nothing in this section shall render any female or civil prisoner liable to the imposition of any form of handcuffs or fetters, or to whipping.

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

#### **47. Plurality of punishment, under section 46 :-**

<sup>1</sup> [(1)] Any two of the punishments enumerated in the last foregoing section may be awarded for any such offence in combination, subject to the following exceptions.

(2) formal warning shall not be combined with any other punishment except loss of privileges under clause (4) of that section;

(3) penal diet shall not be combined with change of labour under clause (2) of that section, nor shall any additional period of penal diet awarded singly be combined with any period of panel diet awarded in combination with [cellular] confinement;

[(4) cellular confinement shall not be combined with separate confinement, so as to prolong the total period of seclusion to which the prisoner shall be liable;]

(5) whipping shall not be combined with any other form of punishment except cellular [and] separate confinement and loss of privileges admissible under the remission system;

[(6) no punishment will be combined with any other punishment in contravention of rules made by the [State Government].]

(7) No punishment shall be awarded for any such offence so as to combine, with the punishment awarded for any other such offence, two of the punishments which may not be awarded in combination for any such offence.]

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

#### **48. Award of punishments under sections 26 and 27 :-**

(1) The Superintendent shall have power to award any of the punishments enumerated in the two last foregoing sections, subject, in the case of separate confinement for a period exceeding one month, to the previous confirmation of the Inspector-General.

(2) No officer subordinate to the Superintendent shall have power to award any punishment whatever.

#### **49. Punishments to be in accordance with foregoing sections :-**

Except by order of a Court of Justice, no punishment other than the punishments specified in the foregoing sections shall be inflicted on any prisoner, and no punishment shall be inflicted on any prisoner otherwise than in accordance with the provisions of those sections.

#### **50. Medical Officer to certify to fitness of prisoner for punishment :-**

( 1 ) No punishment of penal diet, either singly or in combination, or of whipping, or of change of labour under section 46 , clause (2), shall be executed until the prisoner to whom such punishment has been awarded has been examined by the Medical Officer, who, if he considers the prisoner fit to undergo the punishment, shall certify accordingly in the appropriate column of the punishment-book prescribed in section 12 .

(2) If he considers the prisoner unfit to undergo the punishment, he shall in like manner record his opinion in writing and shall state whether the prisoner is absolutely unfit for punishment of the kind awarded, or whether he considers any modification necessary.

(3) In the latter case he shall state what extent of punishment he thinks the prisoner can undergo without injury to his health.

### **51. Entries in punishment-books :-**

(1) In the punishment-book prescribed in section 12 there shall be recorded, in respect of every punishment inflicted, the prisoner's name, register number and the class (whether habitual or not) to which he belongs, the prison-offence of which he was guilty, the date on which such prison-offence was committed, the number of previous prison-offences recorded against the prisoner, and the date of his last prison-offence, the punishment awarded, and the date of infliction.

(2) In the case of every serious prison-offence, the names of the witnesses proving the offence shall be recorded, and, in the case of offences for which whipping is awarded, the Superintendent shall record the substance of the evidence of the witnesses, the defence of the prisoner, and the finding with the reasons therefor.

(3) Against the entries relating to each punishment the Jailer and Superintendent shall affix their initials as evidence of the correctness of the entries.

### **52. Procedure on committal of heinous offence :-**

If any prisoner is guilty of any offence against prison discipline which, by reason of his having frequently committed such offences or otherwise, in the opinion of the Superintendent, is not adequately punishable by the infliction of any punishment which he has power under this Act to award, the Superintendent may forward such prisoner to the Court of the District Magistrate or of any Magistrate of the first class <sup>1</sup> [or Presidency Magistrate] having

jurisdiction, together with a statement of the circumstances, and such Magistrate shall thereupon inquire into and try the charge so brought against the prisoner, and, upon conviction, may sentence him to imprisonment which may extend to one year, such term to be in addition to any term for which such prisoner was undergoing imprisonment when he committed such offence, or may sentence him to any of the punishments enumerated in section 46 : [Provided that any such case may be transferred for inquiry and trial by the District Magistrate to any Magistrate of the first class and by a Chief Presidency Magistrate to any other Presidency Magistrate; and) Provided also that no person shall be punished twice for the same offence.

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

### **53. Whipping :-**

( 1 ) No punishment of whipping shall be inflicted in instalments, or except in the presence of the Superintendent and Medical Officer or Medical Subordinate.

(2) Whipping shall be inflicted with a light ratan not less than half an inch in a diameter on the buttocks, and in case of prisoners under the age of sixteen it shall be inflicted, in the way of school discipline, with a lighter ratan.

### **54. Offences by prison subordinates :-**

( 1 ) Every Jailer or officer of a prison subordinate to him who shall be guilty of any violation of duty or wilful breach or neglect of any rule or regulation or lawful order made by competent authority, or who shall withdraw from the duties of his office without permission, or without having given previous notice in writing of his intention for the period of two months, or who shall wilfully overstay any leave granted to him, or who shall engage without authority in any employment other than his prison duty, or who shall be guilty of cowardice, shall be liable, on conviction before a Magistrate, to fine not exceeding two hundred rupees, or to imprisonment for a period not exceeding three months, or to both.

(2) No person shall under this section be punished twice for the same offence.

**55. Extramural custody, control and employment of prisoners :-**

A prisoner, when being taken to or from any prison in which he may be lawfully confined, or whenever he is working outside or is otherwise beyond the limits of any prison in or under the lawful custody or control of a prison officer belonging to such prison, shall be deemed to be in prison and shall be subject to all the same incidents as if he were actually in prison.

**56. Confinement in irons :-**

Whenever the Superintendent considers it necessary (with reference either to the State of the prison or the character of the prisoners) for the safe custody of any prisoners that they should be confined in irons, he may, subject to such rules and instructions as may be laid down by the Inspector General with the sanction of the <sup>1</sup> [State Government,] so confine them.

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

**57. Confinement of prisoners under sentence of transportation in irons. :-**

(1) Prisoners under sentence of transportation may, subject to any rules made under section <sup>1</sup> [59], be confined in fetters for the first three months after admission to prison.

(2) Should the Superintendent consider it necessary, either for the safe custody of the prisoner himself or for any other reason, that fetters should be retained on any such prisoner for more than three months, he shall apply to the Inspector General for sanction to their retention for the period for which he considers their retention necessary, and the Inspector General may sanction such retention accordingly.

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

**58. Prisoners not to be found by Jailer except under necessity :-**

No prisoner shall be put in irons or under mechanical restraint by the Jailer of his Own authority, except in case of urgent necessity, in which case notice thereof shall be forthwith given to the Superintendent.

**59. Power to make rules :-**

[(1)] <sup>1</sup> [The State Government may] [, by notification in the Official Gazette,] makes rules consistent with this Act-

- (1) defining the acts which shall constitute prison-offences;
- (2) determining the classification of prison-offences into serious and minor offences:
- (3) fixing the punishments admissible under this Act which shall be awardable for commission of prison-offences or classes thereof;
- (4) declaring the circumstances in which acts constituting both a prison-offence and an offence under Indian Penal Code, 1860 may or may not be dealt with as a prison-offence;
- (5) for the award of marks and the shortening of sentences;
- (6) regulating the use of arms against any prisoner or body of prisoners in the case of an outbreak or attempt to escape:
- (7) defining the circumstances and regulating the conditions under which prisoners in danger of death may be released;
- [(8) for the classification of prisons, and description and construction of wards, cells and other places of detention;
- (9) for the regulation by numbers, length or character of sentences, or otherwise, of the prisoners to be confined in each class of prisons;
- (10) for the Government of prisons and for the appointment of all officers appointed under this Act;
- (11) as to the food, bedding and clothing of criminal prisoners and of civil prisoners maintained otherwise than at their own cost;
- (12) for the employment, instruction and control of convicts within or without prisons;
- (13) for defining articles the introduction or removal of which into or out of prisons without due authority is prohibited;
- (14) for classifying and prescribing the forms of labour and regulating the periods of rest from labour;
- (15) for regulating the disposal of the proceeds of the employment of prisoners;
- (16) for regulating the confinement in fetters of prisoners

sentenced to transportation;

(17) for the classification and the separation of prisoners;

(18) for regulating the confinement of convicted criminal prisoners under section 28 ;

(19) for the preparation and maintenance of history-tickets;

(20) for the selection and appointment of prisoners as officers of prisons;

(21 ) tor rewards for good conduct:

(22) tor regulating the transfer of prisoners whose term of transportation or imprisonment is about to expire subject, however, to the consent of the State Government of any other State to which a prisoner is to be transferred;

(23) for the treatment, transfer and disposal of criminal lunatics or recovered criminal lunatics confined in prisons:

(24) for regulating the transmission of appeals and petitions from prisoners and their communica- tions with their friends;

(25) for the appointment and guidance of visitors of prisons;

(26) for extending any or all of the provisions of this Act and of the rules thereunder to subsidiary jails or special places of confinement appointed under S.541 of Code of Criminal Procedure, 1973, and to the officers employed, and the prisoners confined, therein;

(27) in regard to the admission, custody, employment, dieting, treatment and release of prisoners; and

(28) generally for carrying into effect the purposes of this Act.]

[(2) Every rule made under this section shall be laid, as soon as may be after it is made, before the State Legislature.]

.

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

#### **60. Power of Local Government to make rules :-**

Repealed by the A.O. 1937.

#### **61. Exhibition of copies of rules :-**

Copies of rules, under <sup>1</sup> [ section 59 ] so far as they affect the

Government of prisons, shall be exhibited, both in English and in the vernacular, in some place to which all persons employed within a prison have access. .

1. For Statement of Objects and Reasons, see Gazette of India, 1894. Pt. V, page 14; for Report of the Select Committee,.

**62. Exercise of powers of Superintendent and Medical Officer :-**

All or any of the powers and duties conferred and imposed by this Act on a Superintendent or Medical Officer may in his absence be exercised and performed by such other officer as the State Government may appoint in this behalf either by name or by his official designation.

SCHEDULE 1

1

- Enactments repealed. [Repealed by the Repealing Act, 1938(1 of 1938), S. 2 and Sch.]
--